(2021) 07 SEBI CK 0152

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 732 Of 2021, Appeal No. 475 Of 2021

Pawan Kumar Saraf APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 16-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0152

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Yadunath Bhargavan, Monisha Pauly, Venkatesh Dhond, Bhushan Shah, Chirag Shah, Veer Ashar, Rishab Jain

Judgement

1. The delay in filing of the appeal is condoned. The application is allowed. After hearing the learned counsel for the parties, we direct the respondent

to file a reply within three weeks. Three weeks thereafter to the appellant to file rejoinder. The matter would be listed for admission and for final

disposal on 24th September, 2021.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

